

(b) Does not arise.

(c) Foreign exchange earnings from tourism are proposed to be increased by increasing tourist traffic and their duration of stay in the country. The measures initiated in this regard include improvement of infrastructural facilities in tourist centres and effective consumer advertising in tourism markets.

**Grant of Citizenship to a Sikh terrorist by U.K.**

1118. SHRI KAPIL VERMA:  
SHRI SHEO KUMAR

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the U.K. Government has taken a decision to grant citizenship to a hardcore terrorist, Sewa Singh Lalli, who describes himself as Vice-President of 'Khalistan National Organisation';

(b) whether the decision was taken even before consulting the Indian Government; and

(c) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) On 15 July, 1987, the U.K. authorities informally conveyed their decision to the Government of India.

(c) Government of India regret the U.K. Government's action.

**Marine Products Export**

1119. PROF. B. RAMACHANDRA RAO: Will the Minister of COMMERCE be pleased to state:

(a) what was the quantum of shrimps and other varieties of fish exported during the last three years, yearwise and the value thereof;

(b) what incentives are given to the producers and exporters of fish by the MPEDA;

(c) whether the MPEDA has established shrimp farms in collaboration with the U.S.A.; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) The quantum and value of shrimps and other varieties of fish exported during the last three years were:

Year	Quantity (Tonnes)	Value (Rs. Crores)
1984-85 . . . . .	86187	384.29
1985-86 . . . . .	86351	398.00
1986-87 . . . . .	85843	460.57

(SOURCE : MPEDA)

(b) Incentives given to the producers and exporters of fish by MPEDA are in the form of various subsidy schemes which include schemes for installation of out-board motors on country crafts, upgradation of frozen and cold storages, installation of IQF machineries, chip-flake ice making machines, generators, Transport refrigeration units on trucks, setting up of mini-laboratories and setting up prawn farms, hatcheries, seed banks.

(c) and (d) No, Sir. However, MPEDA is setting up a shrimp hatchery at Mangamaripetta near Visakhapatnam in Andhra Pradesh with technical know-how of M/s. Aquatic Farms Ltd., Hawaii (USA) with a view to supply prawn seed to farmers.

**Child Labour in Organised and Unorganised Sectors**

1120. SHRI CHANDRIKA PRASAD TRIPATHI: Will the Minister of LABOUR be pleased to state:

(a) whether Government have made any assessment of the plight of child labour in organised and unorganised sectors in the country;

(b) if so, what are the details of the assessment made; and

(c) what measures have been taken to stop exploitation of child labour?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Yes, Sir. In 1979, a Committee on Child Labour was set up under the Chairmanship of Shri M.S. Gurupadaswamy to look into the causes leading to and the problems arising out of employment of children. The Committee submitted its report in the same year.

(b) The Committee made 23 recommendations to improve the conditions of child labour. These recommendations relate to, among other things, enhancement of penalty for violation of labour laws relating to children, setting up of Advisory Boards on Child Labour, strengthening of enforcement machinery, providing education health, recreation and other facilities etc.

(c) Government is implementing the following scheme/projects to humanize and gradually eliminate child labour:—

(i) Grants-in-aid are given to voluntary agencies for taking up action-oriented projects to benefit child labour.

(ii) The Child Labour (Prohibition and Regulation) Act, 1986 to prohibit and regulate child labour in certain employments has come into force from 23rd December, 1986.

(iii) Pilot projects have been formulated under the National Child Labour Programme for the benefit of children employed in certain employments. A project for the benefit of children working in the match and firework industry in and around Sivakasi, Tamil Nadu has already been taken up. Another pilot project to benefit children working in the carpet industry in Varanasi, Uttar Pradesh is to be started shortly.

(iv) A National Child Labour Policy to give certain welfare benefits to

child workers is under formulation by the Government.

1121. [Transferred to the 13th August, 1987].

#### Sikhs seeking shelter in Canada

1122. SHRI MAHENDRA PRASAD:  
DR. RATNAKAR PANDEY:  
SHRI MURLIDHAR CHANDRA-  
KANT BHANDARE:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a large group of Sikhs recently tried to seek shelter in Canada as refugees;

(b) if so, what is Government's information about Sikh refugees; and

(c) whether the Canadian Government had permitted them to stay as refugees, if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): (a) and (b) A group of 174 persons landed on the shore of Nova Scotia, Canada, on 12 July, 1987. 160 of them claimed to be Indians. Most of them are Sikhs. Their correct identities are being established.

(c) None of the 174 persons has yet been granted refugee status by the Canadian Government. Presently, their release from the army camp where they were detained is being processed. The Canadian authorities have decided to release 166 persons from detention on production of cost and performance bonds, the value of which varies from Canadian \$ 3000 to \$ 7000. The eligibility of the released persons for being granted refugee status in Canada will be decided according to Canadian law.

1123. [Transferred to the 12th August, 1987].